

(f) if so what remedial measures are contemplated by Government to improve the situation in 'the farm universities'?

THE MINISTER OF AGRICULTURE
(SHRI BALRAM JAKHAR):

Statement

(a) Presently there are 27 State agricultural universities and one Central Agricultural University for North Eastern Hill region in the country.

(b) The Annual Expenditure of these Universities are met mainly by the respective State Govts, and Indian Council of Agricultural Research provides only limited funds for the Development and Strengthening of their educational programmes. Similarly, assistance for Strengthening the Regional research infrastructure of the state agricultural universities is provided under National Agricultural Research Project (NARP). The total 8th Plan/Phase I and II allocations to the 27 State Agricultural Universities under these heads are as under:—

1. Development and Strengthening of 27SAUs. 7500.00 lakhs
2. Establishment and Development of Central Agricultural University for NEH region 4100.00 lakhs
3. Assistance under National Research Project Phase I & II (1979-86 & 1986-95). 18928.35 lakhs

V ' (c) The performance of the State Agricultural Universities was evaluated by a Review Committee (generally referred to as -Randhawa Committee) appointed in the year 1977, which submitted its report in the year 1978.

(d) The salient features of the findings of the Randhawa Committee may be summarised as under:—

1. Educational functions of Agricultural Universities in cases of Uttar Pradesh and Maharashtra differed from rest of the country in having affiliated colleges functioning outside the agricultural university system.

2. Research functions are yet to be completely transferred to the agricultural universities in the states like West Bengal, Bihar, Tamil Nadu, Rajasthan; Uttar Pradesh, Orissa and Madhya Pradesh.

3. Extension Education functions of the State Agricultural Universities were found to be limited in States like Kerala, Bihar, Gujarat, Maharashtra, Tamil Nadu and Maharashtra, where field extension and training components are yet to be fully transferred to Agricultural University System.

4. Integration of teaching, research and Extension concept has been accepted in all the Agricultural Universities but the extent of integration achieved differed from State to State.

5. General assessment indicated that; though the individual achievements of State Agricultural Universities, differ widely, they have made significant impact on agricultural development as well as quality of education, research and training.

(e) The Indian Council of Agricultural Research has not received any report indicating either unsatisfactory performance or falling educational standard of State Agricultural Universities

(f) Question does not arise in view of what is stated for (e) above.

Corruption in Kendriya Vidyalya Sangathan

*237. SHRI N. E. BALARAM: SHRI SARADA MOHANTY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have recently received a Memorandum from AKIV (Democratic) detailing the widespread corruption in the Kendriya Vidyalya Sangathan;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) (a) No, Sir. According to information furnished by the Kendrya Vidya-laya Sangathan, no recognised association under the name of All India Kendriya Vidyalaya Teachers Association (Democratic) exists. No Memorandum has been recently received from the said Association,

(b) and (c) Do not arise.

Prohibition in Andhra Pradesh

*238. DR. YELAMANCHILI SIVAJI: Will the Minister of WELFARE be pleased to state:

(a) whether it is a fact that production, distribution and consumption of arrack is prohibited in Andhra Pradesh;

to be fully transferred to Agricultural

(b) if so, whether there is any constitutional obligation on the part of Government to compensate the revenue loss to the state-

(c) whether any representation from the State Government, seeking Central assistance in this regard has been received, and

(d) if so, what are the details thereof and at what stage of consideration is the same?

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V. THANGKA BALU): (a) According to reports received by the Ministry, the State Government of Andhra Pradesh has banned the sale of arrack in the entire State w.e.f. 1-10-1993.

(b) to (d) No, Sir.

Regarding in Educational Institutions

*239. SHRIMATI KAMALA SINHA: DR. BAPU KALDATE:

Will the Minister of HUMAN RES-

OURCE DEVELOPMENT be pleased to state:

(a) whether Government are aware that despite the promulgation of various Ordinances, the savage tradition of ragging of new comers, has been fast spreading in various colleges, universities and other educational institutions;

(b) if so, whether Government have critically examined the issue, to check this tendency towards sadism;

(c) if so, what measures are contemplated by Government in this direction; and

(d) whether Government have considered the question of involving psychologists and eminent educationists to find a solution to the menacing problem; if so, the steps taken by Government in this regard?

The MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH); (a) to (d) Government has drawn the attention of Vice-Chancellors of all universities, Directors of UTS, Principals of Regional Engineering Colleges and Education Secretaries of all States/Union Territories to incidents of ragging and requested them to take immediate steps to put an end to ragging and to provide new students conditions in which they feel welcome and comfortable. Delhi University has passed an Ordinance strictly prohibiting ragging within the premises of all colleges and Departments of University as well as on public transport. Similar steps can be taken by other universities where the practice of ragging prevails. As the practice of ragging is reprehensible, it is for the universities and college authorities and the students themselves to ensure that ragging does not take place.

अनुसूचित जाति/अनुसूचित जनजाति की सूची में और जातियों को शामिल किया जाना

*240. श्री कामेश्वर पासवान : क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ और जातियों को अनुसूचित जाति/अनुसूचित